

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE KOLKATA**
Original Application No. 156/2023/EZ

IN THE MATTER OF:

Dasai Munda & Ors. ... Applicants

Versus

State of Jharkhand & Ors. ... Respondents

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ND04-19/01/2024

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Niyati

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Place:

Dated: 11.01.2024



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ADDITIONAL AFFIDAVIT BRINGING ON RECORD THE FACT THAT ENVIRONMENTAL CLEARANCE HAS BEEN RECOMMENDED TO NILACHAL IRON AND POWER LTD.'S INTEGRATED STEEL PLANT

MOST RESPECTFULLY SHOWETH:

Sl. No:- 320/2024
Date: 11-1-24



I, Gangadhar Bajpai, S/o Prakash Chandra Bajpai, working as Director with M/s Nilachal Iron and Power Ltd. with office at Saraikela aged about 72 years do hereby solemnly affirm and state that I have sufficient knowledge from record and from personal experience to affirm the present affidavit, as under:

1. The present Affidavit is being filed on behalf of M/s Nilachal Iron and Power Ltd. (hereinafter "Nilachal" or "NIPL") in bona fide to bring on record all subsequent developments which are essential for the adjudication of the present O.A.
2. That On 18.07.2023, the Answering Respondent also filed an Additional Affidavit updating this Hon'ble Court regarding the position of facts qua the TORs. That finally vide Additional Affidavit dated 01.09.2023 the Answering Respondent apprised the Hon'ble Tribunal that the modified TORs had been extensively considered and in the 35th meeting of EAC held on 06.06.2023 and the modified TOR was granted to Nilachal. That lastly, vide its additional affidavit dated 20.10.2023, the Answering Respondent

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Seraikella-Kharsawan



11/01/2024
Kunal Rath
Advocate
Enroll. No.: 791/09
Civil Court, Seraikella
Mobile No. 7004266

informed this Ld. Tribunal that the grant of EC had been deferred as some new compliances were required by the Answering Respondent, mandated by the EAC in its 43rd meeting.

3. That the Applicant has already received the modified TOR on 06.06.2023 which is valid up till 05.10.2024. It was incumbent upon the Answering Respondent to obtain the EC during the validity of the TOR.
4. That in its 43rd meeting, the Expert Appraisal Committee, considered the proposal dated 17.08.2023 seeking Environment Clearance (EC) submitted by the Respondent. That upon consideration of the Application certain recommendations were made by the EAC and the Respondent was advised to adhere to the same. In light to this, the Application of the Respondent for grant of EC was deferred.

It is submitted that the Answering Respondent immediately began complying with these conditions and submitted the status of the same before the EAC. In the 48th meeting of the expert appraisal committee -(industry-1 sector), held from 08.11.2023 to 09.11.2023, the following observation was made regarding the compliances made by the Answering Respondent:

The Status of compliance of earlier EC was obtained from Regional Office, Ranchi vide letter no. 103- 270/10/EPE/1029, dated 10.04.2023 in the name of M/s. Nilachal Iron & Power Limited. It was noted in the CCR that some conditions were partially complied. Subsequently, Action taken report (ATR) regarding the partially/non-complied condition was submitted to Regional officer MoEF&CC, Ranchi vide letter no. NIL dated 04.08.2023. Based on the ATR submitted the IRO visited the

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plant on 27.09.2023 and issued CCR dated 12.10.2023. The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition. With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance. The PP has taken immediate action on it and ATR against the noted conditions and the ATR is submitted to IRO, Ranchi vide letter dated 17.10.2023."



6. That the EAC conducted a detailed analysis of the status of compliances being made by the Respondent and in conclusion observed as follows:

"In view of the foregoing and after detailed deliberations, the committee recommended the instant proposal for grant of Environment Clearance subject to uploading the written submission on portal under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:"

A copy of the relevant portion of the Minutes of the 48th meeting of the expert appraisal committee -(industry-I sector), held from 08.11.2023 to 09.11.2023 is attached hereto and marked as **ANNEXURE AR-1**.

7. That thus, it is most respectfully stated that the Answering Respondent is conducting its operations as per law. That the Answering Respondent has also deposited the penalty imposed

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previously for its infractions, if any. That in the interest of justice, the said subsequent developments are important and thus, in its bona fide functioning, the Answering Respondent is placing the same before this Hon'ble Tribunal.

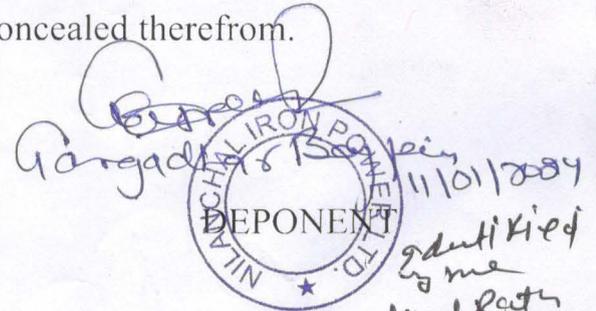
8. That it is thus, prayed that the present O.A. merits disposal in light of these developments.



Identified by me
Kunal Rath
Advocate
(11/01/2024)

VERIFICATION:

Verified at Seraikella on this 11 day of January, 2024 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



Identified by me
Kunal Rath
Advocate
(11/01/2024)

Solemnly declared and affirm before me by Sri/Smt. Gangaadhar Biswal who has been identified by Sri. Kunal Rath Advocate, Seraikella Today this the 11 day of Jan, 2024.

Kunal Rath
Advocate
Enroll. No.: 791/09
VII Court, Seraikella
Mobile No. 7004269903

[Signature]
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Seraikella-Kharsaw
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	environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
7.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
8.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
9.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
11.	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
16.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
17.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant by NILACHAL IRON AND POWER LTD located at SARAIKELA KHARSAWAN, JHARKHAND

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/JH/IND1/439143/2023	IA-J-11011/662/2008-IA-II(IND-I)	17/08/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.4.2. Project Salient Features

[Proposal No. IA/JH/IND1/439143/2023, File No. F. No. 11011/662/2008-IA-II(I)]
[Consultant : Envirotech East Pvt. Ltd.; Valid upto 12.09.2025]

- 1.
2. M/s. Nilachal Iron & Power Limited has made an online application vide proposal no. IA/JH/IND1/439143/2023 dated 17.08.2023 along with copy of EIA report, Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and being appraised at Central Level.

1. Name of the EIA consultant: M/s. Envirotech East Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 12.09.2025, as on November 7, 2023].

Details submitted by Project proponent

1. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
06.08.2020	22 nd meeting of REAC held on 26-28 th August, 2020	Terms of Reference	06.09.2020	05.10.2024
04.01.2021	28 nd meeting of REAC held on 18-21 st January, 2021	Amendment in ToR (Change of capacity of WHRB based Captive Power Plant from 35 MW to 45 MW)	12.02.2021	
29.05.2023	35 th meeting of EAC held on 6 th June, 2023	Amendment of TOR (under violation category)	21.07.2023	

1. The project of M/s. Nilachal Iron & Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan in the state of Jharkhand is for expansion of existing sponge iron plant through installation of 2 X 600 TPD DRI kilns along with installation of Steel Melting Shop (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM and Metal Recovery Plant), Rolling Mill (2,30,000 TPA) and 49 MW (37 MW WHRB based + 12 MW AFBC based) capacity Captive Power Plant – under violation.

1. Environmental Site Settings:

Sl. No.	Particulars	Details submitted by PP	Remarks																											
1	Total Land	Total land requirement 34.80 Ha (86.00 Acres) Private Land : 59.78 Acres Govt. Land : 26.32 Acres	-																											
2	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Land is acquired by the company.																												
3	Existence of habitation & involvement of R&R, if any.	<p>Project site: Nil</p> <p>Study Area:</p> <table border="0"> <thead> <tr> <th></th> <th>Habitation Distance (Km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Raghunathpur</td> <td>0.25</td> <td>WEST</td> </tr> <tr> <td>Raipur</td> <td>1.0</td> <td>NORTH</td> </tr> <tr> <td>Ratanpur</td> <td>0.5</td> <td>WEST</td> </tr> <tr> <td>Kanki</td> <td>0.6</td> <td>EAST</td> </tr> <tr> <td>Raimara</td> <td>1.0</td> <td>EAST</td> </tr> <tr> <td>Manipur</td> <td>1.25</td> <td>NORTH EAST</td> </tr> <tr> <td>Karangura</td> <td>0.65</td> <td>SOUTH</td> </tr> <tr> <td>Gidibera</td> <td></td> <td></td> </tr> </tbody> </table>		Habitation Distance (Km)	Direction	Raghunathpur	0.25	WEST	Raipur	1.0	NORTH	Ratanpur	0.5	WEST	Kanki	0.6	EAST	Raimara	1.0	EAST	Manipur	1.25	NORTH EAST	Karangura	0.65	SOUTH	Gidibera			Status of R&R
	Habitation Distance (Km)	Direction																												
Raghunathpur	0.25	WEST																												
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Manipur	1.25	NORTH EAST																												
Karangura	0.65	SOUTH																												
Gidibera																														

Sl. No.	Particulars	Details submitted by PP	Remarks
		<p style="text-align: center;">1.5 NORTH EAST</p> <p>Baijnathpur</p> <p style="text-align: center;">2.0 WEST</p> <p>Manoharpur</p> <p style="text-align: center;">1.5 WEST</p> <p>Tilepada</p> <p style="text-align: center;">1 SOUTH WEST</p>	
4	Latitude and Longitude of all corners of the project site	<p>Point</p> <p>Lat</p> <p>Long</p> <p>TRC</p> <p>22°53'08.05"N</p> <p>86°4'9.66"E</p> <p>BRC</p> <p>22°52'17.31"N</p> <p>86°03'50.98"E</p> <p>TLC</p> <p>22°53'8.52"N</p> <p>86°3'47.65"E</p> <p>BLC</p> <p>22°52'20.95"N</p> <p>86°3'42.36"E</p>	
5	Elevation of the project site	170 M above mean sea level.	
6	Involvement of Forest land if any.	No forest land is involved	
7	Water body (Rivers, Lakes,	Project Site: Nil.	

Sl. No.	Particulars	Details submitted by PP	Remarks
	Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	Study Area: Subarnarekha River is flowing at a distance of about 3.5 kms. in North direction w.r.t the Project Site. Kharkai River is flowing at a distance of about 9.0 kms. in South direction w.r.t the Project Site. Besides, there are several ponds / small nallas existing within the study area.	
8	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area	Nil	

1. The existing project was accorded environmental clearance Ref. F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009. Consent to Operate for the existing unit was accorded by Jharkhand State Pollution Control Board vide Ir. No. JSPCB/HO/RNC/CTO-14798208/2023/986 dated 06.06.2023. The validity of CTO is up to 30.06.2024.

1. Implementation status of the existing EC:

Sl. No.	Facilities	Units	As per EC dated	Implementation status as on date	Production as per CTO
1	Sponge Iron Plant	1 X 350 TPD + 1800 TPD	24.12.2009	1X350 TPD & 2 X 100 TPD	1X350 TPD & 2 X 100 TPD
2	Blast Furnace	3,50,000 TPA	24.12.2009	Not implemented	-
3	Pelletisation lant	6,00,000 TPA	24.12.2009	Not implemented	-
4	Coal Washery	13,00,000 TPA	24.12.2009	Not implemented	-
5	SMS	7,00,000 TPA	24.12.2009	Not implemented	-
6	Captive Power Plant	75 MW	24.12.2009	12 MW (WHRB)	12 MW (WHRB) + applied
7	Rolling Mill	7,00,000 TPA	24.12.2009	Not implemented	-
8	Oxygen Plant	1000 TPD	24.12.2009	Not implemented	-

1. The unit configuration and capacity of existing and proposed project is given as below:

S. N.	Plant Equipment / Facilities	Existing facilities as per EC F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009.								Proposed unit		Final (Exis + Propose	
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO		Config	Cap.	Config	C
		Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.				
1	Sponge Iron Plant	3150 TPD	6,45,000 TPA	550 TPD	1,65,000 TPA	2600 TPD	4,80,000 TPA	550 TPD	1,65,000 TPA	2 X 600 TPD	3,96,000 TPA	1750 TPD	5,61,000 TPA
2	SMS (INDUC TION FURN ACE)	-	7,00,000 TPA	-	NIL	-	7,00,000 TPA	-	NIL	3 x 10 T & 4 X 15 T	2,97,000 TPA	3 x 10 T & 4 X 15 T	2,97,000 TPA

S. N.	Plant Equipment / Facilities	Existing facilities as per EC F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009.								Proposed unit		Final (Existing + Proposed)	
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO		Config	Cap.	Config	Cap.
		Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.				
3	ROLLING MILL	-	7,00,000 TPA	-	NIL	-	7,00,000 TPA	-	NIL	-	2,30,000 TPA	-	2,30,000 TPA
4	CAPTIVE POWER PLANT		75 MW	WHRB	12 MW	-	63 MW	WHRB	12 MW (*)	WHRB - 37 MW & 12 MW - AFBC	49 MW	WHRB - 49 MW & 12 MW - AFBC	61 MW

1. The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

Sl. No.	Raw Material	Existing Requirement (TPA)	Proposed Requirement (TPA)	Ultimate Requirement (TPA)	Source	Distance (Km.)	Mode of Transport	
							Rail	Road
Sponge Iron Plant (1,65,000 TPA existing & 3,96,000 TPA proposed)								
1	Iron ore / Pellet	2,80,500	6,73,200	9,53,700	Barbil, Odisha	200		9,53,000
2	Coal	1,65,000	3,96,000	5,61,000	Imported	-		5,61,000
3	Dolomite	9,900	23,760	33,660	Local Market	-		33,600
Steel Melt Shop (2,97,000 TPA)								
1	Pig Iron	-	31,482	31,482	Local Market	-		31,482
2	Sponge Iron	-	2,58,390	2,58,390	In House	-		
3	Scrap / Return Scrap (*)	-	31,185	31,185	In house / Local Market	-		16,525
4	Ferro-Alloys	-	3,564	3,564	Local Market	-		3,564
Rolling Mill (2,30,000 TPA)								
1	Steel Billet / Liquid Steel	-	2,39,200	2,39,200	In House	-		
Captive Power Plant (12 MW AFBC)								
1	Dolo-Char	-	1,12,200	1,12,200	In House	-		
2	Coal	-	44,676	44,676	CCL Mines	250		44,676
							-	16,43,847

1. Existing Water requirement is 620 m³/day, water requirement is obtained from Swarnarekha river and permission for the same has been obtained from Water Resource Department, Govt. Of Jharkhand vide Agreement dated 23.07.2013. The water requirement for the proposed project is estimated as 2,110 m³/day. Thus total of 2730 m³/day of water will be required post expansion. Out of which 2355 m³/day of fresh water requirement will be obtained from Swarnarekha river and the remaining requirement of 375 m³/day will be met from recycled water in process. The permission for drawl of surface water is obtained from Water Resource Department, Govt. Of Jharkhand vide Agreemnt dated 23.07.2013.

1. Existing power requirement of 3.2 MW is obtained from Jharkhand Bijli Vitaran Nigam Limited. The power

requirement for the proposed project is estimated as 59.2 MW, out of which 61 MW will be obtained from Captive Power Plant of 61 MW, balance power will be obtained from Jharkhand Bijli Vitaran Nigam Limited.

1. Baseline Environmental Studies:

Period	From 01.10.2020 to 31.12.2020
AAQ parameters at 8 Locations (min and max)	<ul style="list-style-type: none"> • PM_{2.5} = from 17 µg/m³ to 44 µg/m³ • PM₁₀ = from 48 µg/m³ to 90 µg/m³ • SO₂ = from 4 µg/m³ to 16 µg/m³ • NO_x = from 10 µg/m³ to 37 µg/m³ • CO = from 0.104 µg/m³ to 1.218 µg/m³
Incremental GLC level	<ul style="list-style-type: none"> • PM_{2.5} = 0.66µg/m³ ((Level at 0.5 km in South East Direction) • PM₁₀ = 1.65 µg/m³ ((Level at 0.5 km in South East Direction) • SO₂ = 1.33 µg/m³ ((Level at 1.0 km in East Direction) • NO_x = 1.33 µg/m³ ((Level at 1.0 km in East Direction) • CO = 0.032 mg/m³ ((Level at 1.0 km in East Direction)
Ground water quality at 09 locations	<ul style="list-style-type: none"> • pH: 7.1 to 7.96, Total Hardness: 172 to 320 mg/l, • Chlorides: 58 to 118 mg/l, Fluoride: 0.16 to 0.32 mg/l. • Lead - <0.01 • Zinc <0.05 • Hg - <0.01
Surface water quality at 10 locations	pH: 6.66 to 7.24; DO: 6.4 to 7.5 mg/l and BOD: BDL to 5 mg/l. COD from BDL to 16 mg/l
Noise levels Leq (Day and Night)	58.8 to 70.7 dB(A) for the day time and 45.2 to 54.1dB(A) for the Night time.
Traffic assessment study findings	<p>Traffic study has been conducted at Govindpur-Jamshedpur Road (Via-Chandil) SH - 43 which is Approximately 0.2 Km from the plant site.</p> <p>Transportation of raw material, fuel & finished product will be done 100% by road.</p> <p>Existing PCU is 2297 PCU/day on SH - 43 and existing level of service (LOS) is:</p> <p>Road</p> <p style="text-align: center;">V (Volume in PCU/day)</p> <p style="text-align: center;">C (Capacity in PCU/day)</p> <p style="text-align: center;">Existing V/C ratio</p> <p style="text-align: center;">LOS</p> <p>SH-43</p> <p style="text-align: center;">2297</p>

	<p>15000</p> <p>0.15</p> <p>EXCELLENT</p> <p>PCU load after proposed project will be 2297(Existing) + 709 (Additional) PCU/DAY and level of service (LOS) will be:</p> <p>Road</p> <p>V (Volume in PCU/day)</p> <p>C (Capacity in PCU/day)</p> <p>Proposed V/C ratio</p> <p>LOS</p> <p>SH-43</p> <p>3006</p> <p>15000</p> <p>0.20</p> <p>EXCELLENT</p> <p><i>* Note: Capacity as per IRC : 64 – 1990 code Guide line for capacity for roads.</i></p> <p>Conclusion: The level of service will be excellent after including additional traffic due to proposed project.</p>
Flora & Fauna	<p>Presence of schedule I fauna - None</p> <p>Endangered Flora - None</p>

1. The details of solid waste generation along with its mode of treatment/disposal is furnished as below:

Sl. No.	Solid Waste	Generation (TPA)			In plant utilisation (TPA)	Managed outside of plant (TPA)	Managed
		Existing Units	Proposed Units	Ultimate			
SPONGE IRON PLANT							
1	Dolo-Char	33,000(*)	79,200	1,12,200	1,12,200		To be used boiler for power generation
2	Dust from APCDs	34,650	83,160	1,17,810		1,17,810	To be used in brick making / road making.
STEEL MELTING SHOP							
1	IF Slag		40,689	40,689		40,689	Approx. 10% (4,068 TPA) recovered as slag. After recovery

Sl. No.	Solid Waste	Generation (TPA)			In plant utilisation (TPA)	Managed outside of plant (TPA)	Manag
		Existing Units	Proposed Units	Ultimate			
							36,621 TPA be used construction
2	Scale from CCM		8,910	8,910	8,910		To be re Induction Fu
3	Dust from APCDs		2,970	2,970		2,970	To be used making / making.
ROLLING MILL							
1	Mill Scale		3,450	3,450		3,450	To be sold Ferro-Alloy
2	Scrap/end cut		5,750	5,750	5,750		To be re Induction Fu
CAPTIVE POWER PLANT - AFBC							
1	Bottom Ash		11,894	11,894		11,894	To be use land filling
2	Fly Ash		47,576	47,576		47,576	To be used making / making.
	TOTAL	67,650	2,83,599	3,51,249	1,26,860	2,24,389	

1. Public Consultation:

Details of advertisement given	23rd August, 2021 in Hindi newspaper "Hindustan"
Date of public consultation	27 th September, 2021
Venue	Football Ground, Village - Ratanpur, P.O. & P.S. - Kandra, Dumra Panchayat, Dist.- Saraikela-Kharswan, Jharkhand.
Presiding Officer	Additional District Magistrate, Saraikela-Kharswan.
Major issues raised	<ul style="list-style-type: none"> • Generation of employment for the local people. • Adequate pollution control measures.

Action plan as per MoEF&CC O.M. dated 30/09/2020

Concerns raised during Public Hearing	Physical Activity and Action Plan	Particulars	Year of Implementation			Total Expenditure (Rs. in Lakhs)
			1st Year	2nd Year	3rd Year	
Generation of employment for the local people	In the proposed project, top most priority will be given to the local people based on their academic / vocational qualification.	Physical Target (3 Years)	Construction of a 2 – room building (total carpet area: 1200 sq.ft.) with infrastructure development like installation of 4 sewing machines, 4 computer systems & 2 machines for making hand craft			

Concerns raised during Public Hearing	Physical Activity and Action Plan	Particulars	Year of Implementation			Total Expenditure (Rs. in Lakhs)
			1st Year	2nd Year	3rd Year	
			items along with necessary raw materials for training purpose.			
	Skill development to unemployed local youths through National Skill Development Corporation, Govt. of India Scheme. Construction of a building along with the necessary infrastructures for this purpose like different machineries for industries.	Budget (Rs. In Lakhs)	30	15	-	45
To maintain the environmental norms, to take adequate measures for pollution control and to operate the air pollution control devices regularly	Adequate control measures like installation of ESP, Bag Filters comprising of PTFE membrane bags, dust suppression system, fume extraction system, sprinklers & stacks of adequate height at relevant places will be installed.	Physical Target (3 Years)	Most of the pollution control measures have been taken for the projects implemented under violation. *The shall be installed for AFBC boiler which is yet to be installed			
To maintain the environmental norms, to take adequate measures for pollution control and to operate the air pollution control devices regularly	Air borne dust shall be controlled by mobile water tanker inside the plant premises.	Physical Target (3 Years)	Most of the pollution control measures have been taken for the projects implemented under violation. *The shall be installed for AFBC boiler which is yet to be installed			
	Maintenance of air pollution control equipment shall be done at regular intervals.					
	All roads shall be paved on which movement of raw materials or products will take place inside the plant premises.					
	No waste water will be discharged outside the plant area. The plant is designed as a zero-discharge plant. The entire wastewater will be recirculated and recycled.					
	The equipment shall comply with the Statutory limit of 85 dB(A) (at 1 m. from the source). Noise Reduction Systems will be provided.					
Total Budget - in addressing the issues raised in Public Hearing Rs. 45 Lakhs						

BUDGETARY ESTIMATE FOR NEED BASED ACTIVITIES

Need Based Activities	Particulars	Year of Implementation			Ex (R)
		1st Year	2nd Year	3rd Year	
Construction / repairing of village roads (*)	Physical Target	10 Km.	5 Km	-	
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	50	25	-	
Solar Light Arrangement for villages (*)	Physical Target	80 Nos.	30 Nos.	-	
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	16	6	-	
Development of Drinking Water Infrastructure - 30 numbers Tube well / Hand Pump in nearby villages/schools	Physical Target	20 No.	10 No.	-	
	Village	Ratanpur, Raipur, Ragunathpur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	12	6	-	
Garbage Collection from villages and suitable disposal arrangement	Physical Target				
	Budget in Rs. lakh	15	-	-	
Support to local Medical Health Center and arrangement of Health Check-up camp	Physical Target				
	Budget in Rs. lakh	50	30	15	
Support to local schools by developing infrastructure /arranging cultural program/ sports	Physical Target				
	Budget in Rs. lakh	100	40	-	
Construction / repairing of local drains/culverts (*)	Physical Target				
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur		
	Budget in Rs. lakh	65	25	-	
Construction of 15 no of ground water Recharging system for rainwater in nearby villages	Physical Target	10	5		
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur		
	Budget in Rs. lakh	20	10		
				TOTAL	

Note: (*) - Maintenance will come under company's CSR budget

M/s. NIPL has earmarked **Rs. 530 lakhs** towards addressing PH issues and need based issues, details is given below:

Budgetary Estimate towards addressing the issues raised in Public Hearing	Rs. 45 Lakhs
Budgetary Estimate towards Need Based activities	Rs. 485 Lakhs
TOTAL	Rs. 530 Lakhs

Adoption of Raghunathpur Village

Undertaking w.r.t to Village adoption is submitted.

Village	Distance (Km)	Direction
Raghunathpur	0.25	WEST

1. Existing capital cost of project was Rs. 177.57 Crores. The capital cost of the proposed project is Rs. 493.03 Crores and the capital cost for environmental protection measures is proposed as Rs. 50.74 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 4.90 Crores. The employment generation from the proposed project / expansion is 1655. The details of cost for environmental protection measures is as follows:

Sl. No.	Description of Item	Existing (Rs. In Crores)		Proposed (Rs. In Crores)	
		Capital Cost	Recurring Cost	Capital Cost	Recurring Cost
1	Air Pollution Control / Noise Management	14.0	1.50	38.00	3.60
2	Water Pollution Control	1.0	0.10	0.59	0.05
3	Environmental Monitoring and Management	1.0	0.25	6.50	1.25
4	Green Belt Development (*)	0.08		0.35	-
5	Addressal of Public Consultation concerns			5.30	-
6	Details of adoption of villages, if any				

Note: (*) - 10 years maintenance cost has been included in the Capital cost for green belt development

1. The PP have developed green belt in an area of 8.85 Ha (21.86 acre) comprising of 22,000 saplings. Total Green belt area will be 13.92 Ha (34.40 Acres), i.e. 40% of the total project area, after expansion. The plant species selected for greenbelt are mainly the native species. These saplings are planted in 2-3 rows with 10m to 15m width with a tree density of about 2500 trees/ha.

Total Plant Area	34.80 Ha (86.00 Acres)
Total Area earmarked for Green Belt Development	13.92 Ha (34.40 Acres), i.e. 40% of the total project area.
Total Number of Trees to be Planted [@2500 trees per hectare]	34,800 No. Trees
EXISTING	
Green Belt Area already developed	8.85 Ha (21.86 acre)
Number of Trees already planted	22,000 No. Trees
PROPOSED	
Green Belt Area to be developed	5.07 Ha. (12.54 Acres)
Number of trees to be planted	12,800 (34,800 - 22,000) No. Trees
Balance 12,800 Plantation to be done	By the end of coming monsoon season (2024)

1. Summary of Violation under EIA Notification, 2006:

M/s. Nilachal Iron & Power Limited (NIPL) applied for Environmental Clearance (EC) for proposed expansion of its existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand. Accordingly, Terms of Reference (TOR) issued by MoEF&CC., Ref. File No. J -11011/662-2008-IA II (I), dated 06.09.2020 and TOR was amended on 12.02.2021, Amendment due to change in WHRB based CPP capacity from 38 MW to 45 MW. However, due to COVID – 19 pandemic, number of local residents lost their job and there was a huge demand of employment. To cope with the unprecedented socio-economic situation, the company was almost compelled to commence part of the project implementation of its above mentioned expansion proposal, which was violation of EIA Notification, 2006 and its subsequent amendment.

1. Penalty Calculation

In compliance of Hon'ble NGT order, dated 05.01.2023, JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments. (Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021).

BASE OF THE CALCULATION:

I. Construction status

NIPL has installed (under violation) the 2x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop, 2,30,00.00 TPA Rolling Mill and 37 MW capacity WHRB Power Plant.

S.N	Unit	Constructed Units	Investment	
			Date of Operationalization	Investment (In crores)
1	Sponge Iron Plant	(1x600 TPD)	24-07-2022	107.35
		(1x600 TPD)	Not in operation	78.22
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)	21-03-2022	29.24
		(4x15 T)	Not in operation	41.32
3	Rolling Mill (Liquid Steel)	2,30,000 TPA	21-03-2022	43.88
4	Captive Power Plant	37MW WHRB	Not in operation	119.02
Total Investment (in crores) =				419.03

II. Operational Status

The capacity of 1x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop and 2,30,00.00 TPA Rolling Mill fully functional and maintained.

S. N	Unit	Under Production	Production FY-2021-22	Production FY-2022-23
1	Sponge Iron Plant	(1x600 TPD)	-	95,846.29
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)	22,547.56	72,490.19
3	Rolling Mill (Liquid Steel)	2,30,000 TPA	1,091.37	56,289.10

III. Financial Year Wise Turnover

Total turnover from the expanded project (under violation) is about 469.16 crores in the 2021-22 and 2022-23 financial year.

S. N	Unit	Under Production	Turnover (in crores) FY-2021-22	Turnover (in crores) FY-2022-23
1	Sponge Iron Plant	(1x600 TPD)	21.87	447.29
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)		
3	Rolling Mill (Liquid Steel)	2,30,000 TPA		

Turn over in 2021-22 – Rs. 21.87 Crores

Turn over in 2022-23 – Rs. 447.29 Crores

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TOTAL TURNOVER – Rs. 469.16 CRORES

PENALTY CALCULATION

Penalty = 1 % of the Project Cost + 0.25% of the turnover
 = 1% of Rs. 419.03 Crores + 0.25% of Rs. 469.16 Crores
 = Rs. 4.1903 Crores + Rs. 1.1729 Crores
 = Rs. 5,36,32000 /-

Penalty amount was determined based on the calculation mentioned in the MoEF&CC O.M. dated 07.07.2021 (i.e. 1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation)

1. Remediation Plan

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			Tot (Rs. In
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
1	Land Environment					
	A	Assistance to farmers by providing seedlings, manure and Biofertilizers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
	B	Providing Bund maker, Ridger, plough for agriculture purpose to the farmers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
2	Air Environment					
	A	Repairing/Concreting of village roads for better connectivity in the villages.	Roads (Concreting) in Village Pendebera, Dumra	Roads (Concreting) in Village Raghunathpur, Gidhibera	Road (Repairing) in Village Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	15	10	2	27
	B	Avenue Plantation, Plantation in Schools, Health centres etc.	5,000 saplings in Raghunathpur, Raipur, Ratanpur	3,000 saplings in Pindebera, Kunki	2,000 saplings in Dumra, Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2.5	1.5	1.5	5.5
	C	Solar Panels in schools	Schools in Raghunathpur, Kunki, and Gidhibera	Schools in Bankipur, Ramaira and Kandra	Schools in Dumra and Hurang	
		BUDGETARY PROVISION (Rs. in Lakhs)	4	3	1.5	8.5
3	Water Environment					
	A	Renovation of village	Raghunathpur	Manoharpur ,	1 pond from	

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)				Total (Rs. In Lakhs)
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)		
		ponds (Includes Cleaning / desiltation, concrete Lining and plantation)	and Baijnathpur 1 Pond from each village	Dumra 1 pond from each village	Raipur village		
		BUDGETARY PROVISION (Rs. in Lakhs)	5	5	2	12	
	B	Rain water harvesting pit in schools	Raghunathpur - 2 pits and Kunki - 2 pit	Gidhibera - 1 pits Hurang - 1 pit	Bankipur - 1 pits Kandra - 1 pit		
		BUDGETARY PROVISION (Rs. in Lakhs)	10	5	5	20	
	C	Drinking water facilities at schools / anganwari kendra and health centre	Raghunathpur and Gidhibera (2 schools and 1 Anganwari Kendra)	Dumra Health Centre, School and Anganwari	Schools in Bankipur, Kandra and Hurang		
		BUDGETARY PROVISION (Rs. in Lakhs)	1.5	1	1	3.5	
4	Noise Environment						
	A	Providing ENT related equipments in Dumra Health Centre.					
		BUDGETARY PROVISION (Rs. in Lakhs)	5			5	
	B	Hearing Aid to the Oldage Citizens					
		BUDGETARY PROVISION (Rs. in Lakhs)	2	1		3	
4	Biological Environment						
	A	Adoption of Land in nearby area for development of green belt					
		BUDGETARY PROVISION (Rs. in Lakhs)	10			10	
					Total		

1. Natural & Community Resource Augmentation Plan

Sl. No.	Activity Description	Physical Target (Year Wise)				Total
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)		
1	Installation of Bio-degradable waste					

Sl. No.	Activity Description	Physical Target (Year Wise)			Total
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
	converter (Make: Reddonatura, Capacity: 75 kg/day) - Common for Raghunathpur, Raipur and Ratanpur.				
	BUDGETARY PROVISION (Rs. in Lakhs)	5			5
2	Providing 3R Waste Containers at schools, health center and Anganwari Kendra to facilitate Swachh Bharat Mission.				
	BUDGETARY PROVISION (Rs. in Lakhs)	1	0.25	0.25	1.5
3	Veternary Clinic facility in Raghunathpur Samudaik Bhawan				
	BUDGETARY PROVISION (Rs. in Lakhs)	2	2	2	6
4	Renovation of Community Hall	Raghunathpur & Raipur	Dumra & Manoharpur		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
5	Renovation of School building	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	4	2		6
6	Development of Play ground at Raipur				
	BUDGETARY PROVISION (Rs. in Lakhs)	1			1
7	Sanitary unit renovation in Health Centre / schools	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
				Total	31

1. Summary of Remediation Plan, Natural & Community Resource Augmentation Plan

S.No.	Aspects	Budget (Rs. In Lakhs)
1.	Estimated Cost on remediation plan based on the damage assessment due to violation	104.50
2.	Natural & Community Resource Augmentation Plan	31.50
	Total	136.00

1. Details of the Court Cases:

Case No. - O.A. 426/2021

1.	Complaint was lodged to The Hon'ble Chairperson, National Green Tribunal. The Complaint was lodged by Mr. Dasai Munda on	Date of complaint - 18.06.2021
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	behalf of Jharkhand Adivasi Janakalyan Morcha.	
2.	Hon'ble NGT has passed three (3) orders/directions	Order – dated 25.01.2022
		Order – dated 12.09.2022
		Order – dated 05.01.2023

SL. NO.	ORDER/ DIRECTION	COMPLIANCE
1	Hon'ble NGT Order dated 25.01.2022	
	Hon'ble NGT ordered to know the Factual position through site visit of a Joint committee, comprising of CPCB, JSPCB, SEIAA, District Magistrate, Saraikela -Kharswan	Hon'ble NGT mandated site visit took place on 29.03.2022 : Report Summary: <ul style="list-style-type: none">• Induction Furnace, CCM, Rolling Mill - Construction, Erection Done (without having any EC).• Joint Committee put 9 (nine) recommendations on their notes. After the NGT mandated visit, the Joint Committee put 9 (nine) recommendations on their notes. M/s. Nilachal Iron & Power Limited submitted point-wise compliance of the Joint Committee recommendations.
2	Hon'ble NGT Order dated 12.09.2022	
	Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikela Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months.	Report of the Joint Committee has been filed on 11.09.2022
3	Hon'ble NGT Order dated 05.01.2023	
	Order/Direction – 1 Rs.23,62,500 deposited by NIPL towards environmental compensation (*) - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the Hon'ble NGT within three months.	<ul style="list-style-type: none">• Meeting held on 03.03.2023• Presents : Official from JSPCB, DFO, DC Saraikela-Kharswan• DFO suggested to spend Rs. 23,62,500 towards plantation in the plant surrounding area, which was resolved anonymously. Further, the plant site was visited by the team of Govt. officials on 08.04.2023. Detail action plan was prepared about the plantation programme. Accordingly, Vide letter Ref. No. B-733, dated 10.04.2023, JSPCB released fund to DFO, Saraikela Forest Division for carrying out plantation work in NIPL plant nearby areas.
	Order/Direction – 2 JSPCB was directed to take appropriate proceedings for imposition of environmental compensation.	<ul style="list-style-type: none">• JSPCB asked NIPL about the status of 12 MW CPP-09.02.2023

SL. NO.	ORDER/ DIRECTION	COMPLIANCE
		<ul style="list-style-type: none"> • NIPL complied against JSPCB letter, dated 09.02.2023 • Filing complaint case against NIPL by JSPCB as per Environment Protection Act, 1986, u/s.19 (APPROVAL)- 06.04.2023 • JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments - 21.03.2023 <p>(Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021)</p> <ul style="list-style-type: none"> • NIPL deposited the penalty amount Rs. 5,36,32,000 in favour of JSPCB under the above said notifications there on -05.04.2023
	<p>Order/Direction – 3</p> <p>Hon'ble NGT directed M/s. Nilachal Iron & Power Limited (the violator) to submit EC compliance, CSR, GBD and the application for EC of expansion within three months.</p>	<p>EC compliance, CSR, GBD – submitted on 20.03.2023</p> <p>M/s. NIPL had applied to MoEF&CC for the grant of Amended TOR (under the category of violation).</p> <p>Amended TOR was granted on 21.07.2023. (the same was placed before the Hon'ble NGT Principal Bench vide an affidavit)</p> <p>M/s. Nilachal Iron & Power Limited has applied for Environmental Clearance as ordered by Hon'ble NGT. The entire compliance have been placed before the Hon'ble NGT vide affidavit.</p>

Certified compliance report from Regional Office

1. The Status of compliance of earlier EC was obtained from Regional Office, Ranchi vide letter no. 103-270/10/EPE/1029, dated 10.04.2023 in the name of M/s. Nilachal Iron & Power Limited. It was noted in the CCR that some conditions were partially complied. Subsequently, Action taken report (ATR) regarding the partially/non-complied condition was submitted to Regional officer MoEF&CC, Ranchi vide letter no. NIL dated 04.08.2023. Based on the ATR submitted the IRO visited the plant on 27.09.2023 and issued CCR dated 12.10.2023. The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition. With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance. The PP has taken immediate action on it and ATR against the noted conditions and the ATR is submitted to IRO, Ranchi vide letter dated 17.10.2023.

Sl. No.	Fact	Date	Remarks
1	IRO, Ranchi visited the NIPL Plant	28.03.2023	
2.	CCR issued by IRO, Ranchi	10.04.2023	3 conditions were noted as partially complied. 5 conditions were noted as Being complied with assurance.

Sl. No.	Fact	Date	Remarks
3.	ATR submitted by NIPL	04.08.2023	
4.	IRO, Ranchi visited the NIPL Plant	27.09.2023	
5	CCR issued by IRO, Ranchi	12.10.2023	The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition. With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance.
6.	ATR submitted by NIPL	17.10.2023	

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by IRO, based on plant visit dated 27.09.2023
1	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB. Specific Condition (x)	It was observed that there was unsystematic storage of raw materials as well as other solid waste materials in the plant. Further, construction of roads and other improvement facilities within the plant premises was also noticed - PARTIALLY COMPLIED	It was observed that the project proponent have systematised storage of raw materials. They have earmarked separate areas for storage of various raw materials. Construction of 2 additional sheds have been made for storage of coal and char after the inspection on 20.03.2023. The project authorities have constructed 4 sheds earlier for storage. Presently there are 06 sheds. The raw materials in open were observed to be partly covered. Complete covering of raw materials is needed. Roads have been made concrete and water sprinklers have been installed at loading and unloading sites. Remarks: Being Complied but further action is needed.	It is respectfully stated that all the raw materials are stored under the sheds. The remaining coal is covered with tarpaulin to control the dust emission.
2	As proposed, green belt shall be developed in 58 acres (34%) of the total project area of 176.33 acres within and around the plant premises as per the CPCB guidelines in consultation with DFO. Specific Condition (xiii)	The project authorities are to submit an action plan with implementation schedule for Green Belt Development- PARTIALLY COMPLIED	It was observed that the project has carried out mass plantations within the industrial plant during this monsoon season, 2023. As per the PP new plantations, around 7000, have been done in the project after the last inspection dated 28.03.2023.	In the present scenario of 60.87 Acres existing area green belt has been developed on 21.8 acres land comprising of 22000 saplings. For additional 12 greenbelt development 12,250 plants will be planted.

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the remarks by IRO, based on plant visit dated 27.09.2023
			<p>As per the reports submitted by PP, a total of 22000 saplings have been planted over 21.86 acres of land.</p> <p>As per the Action Plan submitted, it is committed that they would achieve 40% of total land cover in plantation i.e. 34.40 acres out of 86.0 acres during the current financial year. PP should ensure survival of the new plantations done.</p> <p>Remarks: Partially Complied but action being taken for compliance.</p> <p>Plan related to plantations has been submitted by the project.</p>	completed within the 2024 financial year.
3	<p>The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and State Government.</p> <p>General Condition (i)</p>	<p>The project has obtained Consent to Operate (CTO) from Jharkhand State Pollution Control Board (JSPCB) vide letter no. JSPCB/HO/ RNC / CTO-14798208/2023 / 986 DATED 06.06.2023 which is valid upto 30.06.2024.</p> <p>Remarks: Complied</p>	<p>The project has obtained Consent to Operate (CTO) from Jharkhand State Pollution Control Board (JSPCB) vide letter no. JSPCB/HO/ RNC / CTO-14798208/2023 / 986 DATED 06.06.2023 which is valid upto 30.06.2024.</p> <p>Remarks: Complied</p>	
4	<p>Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices like Electrostatic precipitator (ESP), gas cleaning plant, multi cyclone, wet scrubber, bag filters etc. shall be provided to keep the emission levels below 50 Mg/Nm³. At no time the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be</p>	<p>The project authorities have assured that in case of reading of emission exceed the prescribed limits, they would shutdown the plant immediately - BEING COMPLIED WITH AN ASSURANCE</p>	<p>It was observed at site that the project has DRI plant is directly connected to WHRB for 12 MW CPP. ESP is installed in between the DRI plant and WHRB and the gases pass through it continuously so that dust and particulate matter are removed.</p> <p>Air bag filters have been installed are also for suction of the dust in a continuous process from conveyors, material handling equipments and</p>	<p>It is respectfully submitted that there was a mal problem with PM10 at admin block which has been rectified and now working properly. recorded value is within standard limit of 10 and successfully transmitted to the JSPCB portal.</p>

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the remark IRO, based on plant visit dated 27.09.2023
	<p>automatically stopped in case emission level exceeds limit.</p> <p>Specific Condition (ii)</p>		<p>product handling equipments. Further, the project has installed Continuous emission monitoring system (CEMS) and continuous air quality monitoring system (CAQMS) have been installed in the plant. Both, CEMS and CAQMS real-time data are directly being transmitted to the JSPCB and CPCB portals by registered vendor of M/s Forbes Marshall and Knowledge lens service provider. Monthly monitoring of two stacks and 4 fugitive and ambient monitoring locations is being done. From the PM10 Analyser readings in the on-line portal of JSPCB, it was noted that PM10 value at one station Kata was within the standard limits whereas at Admin station location, it recorded 123.17 mg/Nm³. The project proponent has informed this Office that “they have found similar baseline data in one station and the same has been intimated to their service provider” and “ it would be resolved within one week”. Further, the project authorities have reported that the Kiln 2 and Kiln 3 were shut down on 13.06.23 due to maintenance.</p> <p>Remarks: Partially Complied</p>	
5	<p>In plant control measures for checking fugitive emissions from all the vulnerable sources. Bag filters shall be provided at intermediate bins/separation buildings. Product storage silos, iron ore circuit, cooler discharge and raw material handling section, stock house, grinding and</p>	<p>It has been assured by the project authorities that once the construction of road activities are completed within one month, they would control the fugitive emissions. - BEING COMPLIED WITH AN</p>	<p>Roads within the industrial plant has been made concrete. (photos at Point no. 7) Trucks carrying raw materials have been seen to be covered with tarpaulin. Dry fog dust control equipment has been installed at charcoal hopper, Product house and screen</p>	

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken against the remarks by IRO, based on plant visit dated 27.09.2023
	<p>material transfer and junction points etc. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers, feed points below reclaim hoppers, pellet plant and blast furnace stock house. Dust suppression system with dry fog type and water sprinkler shall be provided at coal handling plant.</p> <p>Specific Condition (iv)</p>	<p>ASSURANCE</p>	<p>areas as well as in material handling area. (photos at Point no. 7) It was observed that water sprinklers have been installed along the roads.</p> <p>Remarks: Being Complied</p>	
6	<p>Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / code of practice issued by the CPCB shall be followed. New standards issued by the ministry for the sponge iron plant in May, 2008 shall be followed.</p> <p>Specific Condition (viii)</p>	<p>It was noted that roads are being constructed with concrete and water sprinklers have been installed all along. However, construction activities of roads and permanent drains are causing dust emission.-</p> <p>BEING COMPLIED WITH AN ASSURANCE</p>	<p>It was observed that concrete roads have been constructed and water sprinklers are also installed along the roads for control of fugitive emissions and dust control.</p> <p>Remarks: Being Complied</p>	
7	<p>Vehicular pollution due to transportation of raw materials and finished goods shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of raw materials and finished products.</p> <p>Specific Condition (ix)</p>	<p>It was also observed that at the sites of loading and unloading, dry fog water system has been installed. But efficiency and frequency of water spraying needs to be installed. It was assured by the project authorities that fugitive emissions shall be controlled within one month during which construction of roads and drains shall be completed..-</p> <p>BEING COMPLIED WITH AN ASSURANCE</p>	<p>During the inspection, it was observed at site that the project has installed Dry fog dust control equipment at charcoal hopper, Product house and screen areas as well as in material handling area. It was observed that water sprinklers have been installed along the roads.</p> <p>Remarks: Being Complied</p>	
8	<p>All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else AFBC boiler shall be installed simultaneously along with the DRI plant to ensure the full utilization of char from the</p>	<p>The project authorities have stored around 5400 Metric Tonnes within their industrial premises. This should be disposed off at the earliest and reported this office. -</p> <p>BEING COMPLIED WITH AN</p>	<p>It was observed at site that the project has disposed of all the char which was stored earlier. From the information submitted with regard to disposal, it is noted that Dolo char generated was about 39346.93 MT and of this,</p>	

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the remark IRO, based on plant visit dated 27.09.2023
	beginning. All the blast furnace (BF) slag shall be granulated and provided to cement manufacturers for further utilization. SMS slag and kiln accretions shall be properly disposed off in environment friendly manner. Dust and sludge from blast furnace, mill scales from rolling mill and casting machines and dust from DRI plant. SMS, ferro alloy plant shall be reused in pellet plant. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors. Specific Condition (xvi)	ASSURANCE	38,893.77 MT had been sold off to power industry. The rest quantity, 453.16 MT was used in the industrial plant. Remarks: Complied	

1. Action Plan in Compliance to CEPI Guidelines:

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NI
1.	Air	Stipulated conditions such as:	
(i)		Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutants.	Stack emission from boiler stacks will be maintained at 30 mg/Nm ³ .
(ii)		CEMS may be installed in all large / medium red category industries (air polluting) and connected to SPCB and CPCB server.	CEMS for 1 X 350 TPD & 2 X 100 TPD Kilns installed and connected to SPCB and CPCB server. CAAQMS have also been installed. CEPI recommendations will be strictly followed in all proposed projects also.
(iii)		Effective fugitive emission control measures should be imposed in the process, transportation, packing, etc.	All material transfer points are connected with suppression water nozzles to avoid the fugitive air emission. De-dusting is provided for product handling area. Fugitive emissions are suppressed by water sprays in dust prone areas. Every possible effort is made to conserve the raw material, energy and water resource. Good housekeeping practices are maintained. All vibrating screens shall be covered to prevent dust emission.
(iv)		Transportation of materials by rail/ conveyor belt, wherever feasible.	Sponge Iron from DRI unit will be used in the own plant for feeding the SMS unit; Hot billets from the SMS unit will be used in the Rolling Mills. The incoming raw material like Iron ore and Coal will be unloaded at Chandil & Birajpur railway siding, but from there it is transported through road. All the trucks for raw material and finished product transportation shall comply with the environmental norms.

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NE
			TMT bars will be marketed to nearby areas by rail transportation of other raw materials and finished products will be done by road / rail.
(v)		Encourage use of cleaner fuels (pet coke/ furnace oil/ LSHS may be avoided).	Hot billets will be charged in Rolling Mill.
(vi)		Best Available Technology may be used. For example: usage of EAF / SAF / IF in place of Cupola furnace. Usage of Supercritical technology in place of sub-critical technology.	Latest modern technology will be used to produce proposed products. AFBC technology to provide viable alternative to conventional coal-fired and other solid fuel fired boilers.
(vii)		Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	After expansion, approx. 40% of the total plant area of 34.40 acres (~13.92 ha) will be covered under green cover plantation in and around the plant premises.
(vii)		Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Greenbelt/Plantation outside the project premises such as avenue plantation in vacant areas and social forestry done through socio economic developmental activities.
(ix)		Assessment of carrying capacity of transportation load on roads inside the industrial premises. If the roads required to be widened, shall be prescribed as a condition.	Internal roads of plant premises will be maintained in good condition. Assessment of carrying capacity of approach roads will be carried out to calculate the transportation load of trucks. Corrective measures will be taken accordingly.
2.	Water	Stipulation of conditions such as:	
(i)		Reuse / recycle of treated wastewater, wherever feasible.	Existing CPP has Air cooled condenser and the new CPP will employ air cooled condenser which will drastically reduce the water consumption. Domestic waste water will be treated in STP and treated water will be re-used for greenbelt development, plantation and dust suppression.
(ii)		Continuous monitoring of effluent quality / quantity in large and medium Red Category Industries (water polluting).	The project will be based on Zero Liquid Discharge.
(iii)		A detailed water harvesting plan may be submitted by the project proponent.	Will be complied
(iv)		Zero liquid discharge wherever technologically feasible.	The plant will be a Zero liquid discharge Unit.
(v)		In case, domestic waste water generation is more than 10 KLD, the industry may install STP.	Already installed
3.	Land	Stipulation of conditions such as:	
(i)		Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	After expansion, approx. 40% of the total plant area of 34.40 acres (~13.92 ha) will be covered under green cover plantation in and around the plant premises.
(ii)		Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Greenbelt/ Plantation outside the project premises such as avenue plantation in vacant area and social forestry done through socio economic developmental activities.

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NI
(iii)		Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/ PCCs.	IF slag will be used for road construction and land reclamation purposes. Dolochar from the existing Sponge Iron Plants will be used in proposed AFBC boiler. The scales generated from casters will be transferred to Induction Furnace (IF) for reuse. Used oils are industrial lubricating oils which will be used in designated places and sold to authorized vendors. Scrap generated in continuous casting and rolling will be used as return scrap in the IF. Contaminated cotton and wiping clothes collected from all units is sent to Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF). Fly ash generated from CPP will be sold as a raw material for cement plants and brick manufacturing where available. Bottom ash shall be used for road making and land reclamation.
(iv)		More stringent norms for management of hazardous waste. The waste generated should be preferably utilized in co-processing.	Storage and handling of hazardous waste will be done as per provisions of Hazardous Waste Rules, 2016.
4.	Other Conditions (Additional)		
(i)		Monitoring of compliance of EC conditions may be submitted with third party audit every year.	Monitoring of compliance of EC conditions submitted with third party audit every year.
(ii)		The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in c	As per MoEFCC Office Memorandum dated 30.09.2020 and 20th Oct., 2020 and the issues raised during Public hearing, company has prepared Socio-economic development plan for development of the area.

1. The proposal was considered during the 43rd meeting of the EAC for Industry-I sector held on 4th - 5th September, 2023. Proposal was deferred for want of additional information. The deliberations and recommendation is given as below:

Deliberations by the Committee (EAC during 4th - 5th September, 2023)

The Committee noted the following:

- The EAC was appraised that “an application vide Application No. 426 of 2021 was filed before the Hon’ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crops as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 15 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon’ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Unit and submitted the Report to the Hon’ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard.” The EAC is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon’ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.
- The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].

3. The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.
4. The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.
5. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
6. The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.
7. The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.
8. The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.
9. The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non-compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.
10. The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.
11. The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.
12. The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.

Recommendations of the Committee (EAC during 4th - 5th September, 2023)

In view of the foregoing and after detailed deliberations, the committee recommended to defer the proposal to address the shortcomings enumerated at para above. The proposal may be considered after submission of the requisite information.

1. The proponent submitted the ADS reply vide letter dated 20.10.2023 uploaded on PARIVESH on 20.10.2023. Point-wise reply of ADS is given as below:

Sl. No.	Observation
1	The EAC was appraised that "an application vide Application No. 426 of 2021 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crops as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 15 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon'ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Uni and submitted the Report to the Hon'ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard." The EAC

Sl. No.	Observation
	<p>is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon'ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.</p> <p>Reply by PP:</p> <p>1. Details of Case before Hon'ble National Green Tribunal</p> <p>1. Complaint was lodged to The Hon'ble Chairperson, National Green Tribunal. The Complaint was lodged by Mr. Dasai Munda on behalf of Jharkhand Adivasi Janakalyan Morcha. Copy of the complaint letter is enclosed as <u>ANNEXURE - I</u></p> <p>Date of complaint - 18.06.2021</p> <p>2. Summary of the Complaint Setting up of Sponge Iron plant, Steel Melting Shop and Rolling Mill without any EC.</p> <p>3. A case was filed before the Hon'ble National Green Tribunal (NGT). Case No. O.A. – 426/2021</p> <p>4. Hon'ble NGT has passed three (3) orders/directions</p> <p>1. Order Dated : <u>25.01.2022</u></p> <p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p>1. Order Dated : 12.09.2022</p>

Sl. No.	Observation
	<p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p>1. Order Dated : <u>05.01.2023</u></p> <p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p>SUMMARY OF THE HON'BLE NGT ORDERS</p> <p>A.</p> <p>Order/directions Dated 25.01.2022</p> <p>Ordered to know the Factual position through site visit of a Joint committee, comprising of CPCB, JSPCB, SEIAA, District Magistrate, Saraikela -Kharswan.</p> <p>B.</p> <p>Order/directions Dated 12.09.2022</p> <p>Vide order dated 25.01.2022, Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikela Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months. Report of the Joint Committee has been filed on 11.09.2022.</p> <p>C.</p> <p>Order/directions Dated 05.01.2023</p> <p>Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p>JSPCB is directed to take appropriate proceedings for imposition of environmental compensation.</p> <p>Hon'ble NGT directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p>

Sl. No.	Observation					
	<p>1. Compliance to Hon'ble NGT Orders (Latest Status)</p> <p><u>Hon'ble NGT Order / directions, dated 25.01.2022 - COMPLIANCE</u> NGT ORDER DETAILS (O.A. – 426/2021)</p> <p>NGT Direction</p> <p style="text-align: right;">Date of hearing /order</p> <p style="text-align: right;">Order Summary</p> <p style="text-align: right;">Documentary Evidence</p> <p style="text-align: right;">25.01.2022</p> <p>Ordered for site visit of Joint Committee comprising of CPCB, JSPCB, SEIAA, DM to ascertain factual position with respect to the complaint.</p> <p>Copy of the NGT order is uploaded alongwith ADS reply</p> <p>Compliance to the order dated 25.01.2022</p> <table border="0" style="margin-left: auto; margin-right: auto;"> <tr> <td style="text-align: right;">Sl. No.</td> </tr> <tr> <td style="text-align: right;">Events</td> </tr> <tr> <td style="text-align: right;">Date</td> </tr> <tr> <td style="text-align: right;">Documentary Evidence</td> </tr> <tr> <td style="text-align: right;">1.</td> </tr> </table> <p>NGT mandated site visit</p> <p><u>Summary of visit:</u> Induction Furnace, CCM, Rolling Mill - Construction, Erection Done (without having any EC)</p> <p>Committee could not meet Dasai Munda personally, because of inadequate communication address.</p> <p style="text-align: right;">Date of visit 29.03.2022</p> <p style="text-align: center;">Copy of the Joint Committee Report is uploaded alongwith ADS reply</p> <p style="text-align: center;">2.</p> <p>After the NGT mandated visit, the Joint Committee put 9 (nine) recommendations on their notes.</p> <p>M/s. Nilachal Iron & Power Limited has submitted point-wise compliance to the recommendations of Joint Committee.</p>	Sl. No.	Events	Date	Documentary Evidence	1.
Sl. No.						
Events						
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Documentary Evidence						
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Sl. No.	Observation																																				
	<p style="text-align: center;">14.12.2022</p> <p style="text-align: center;">Copy of the Compliance to Joint Committee Report is uploaded alongwith ADS reply</p> <p><u>Hon'ble NGT Order / directions, dated 05.1.2023 - COMPLIANCE</u></p> <p>COMPLIANCE TO DIRECTION -1 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p> <p>Direction – 1</p> <p>JSPCB was directed to spend Rs.23,62,500/-, which is deposited by NIPL towards environmental compensation (*) - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p>(*) JSPCB issued closure notice against NIPL and the closure was revoked once NIPL deposited the environmental compensation amount i.e. Rs. 23,62,500/- (Copy of the revoke letter is uploaded alongwith ADS reply</p> <p>Compliance</p> <table border="0" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th style="text-align: center;">Sl. No.</th> <th style="text-align: center;">Compliance</th> <th style="text-align: center;">Date</th> <th style="text-align: center;">Documentary Evidence</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td>Detail Action Plan report has been sent to NGT.</td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td style="text-align: center;">09.03.2023</td> <td style="text-align: center;">Vide e-mail</td> </tr> <tr> <td></td> <td>Details of action plan is uploaded alongwith ADS reply.</td> <td></td> <td></td> </tr> <tr> <td style="text-align: center;">2.</td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td>Fund Transfer</td> <td></td> <td></td> </tr> <tr> <td></td> <td>Vide letter dated 10.04.2023 Rs. 23,62,500/- has been issued in favour of DFO for plantation in plant surrounding area</td> <td></td> <td></td> </tr> <tr> <td></td> <td>Copy of the letter is uploaded alongwith ADS reply.</td> <td></td> <td></td> </tr> </tbody> </table>	Sl. No.	Compliance	Date	Documentary Evidence	1.					Detail Action Plan report has been sent to NGT.					09.03.2023	Vide e-mail		Details of action plan is uploaded alongwith ADS reply.			2.					Fund Transfer				Vide letter dated 10.04.2023 Rs. 23,62,500/- has been issued in favour of DFO for plantation in plant surrounding area				Copy of the letter is uploaded alongwith ADS reply.		
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Sl. No.	Observation
	<p>COMPLIANCE TO DIRECTION -2 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p>
	<p>Direction - 2</p>
	<p>JSPCB was directed to take appropriate proceedings for imposition of environmental compensation.</p>
	<p>Compliance</p>
	<p style="text-align: center;">Sl. No.</p>
	<p style="text-align: center;">Compliance</p>
	<p style="text-align: center;">Date</p>
	<p style="text-align: center;">Documentary Evidence</p>
	<p style="text-align: center;">1.</p>
	<p>JSPCB asked NIPL about the status of 12 MW CPP</p>
	<p style="text-align: center;">09.02.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">2.</p>
	<p>NIPL complied against JSPCB letter, dated 09.02.2023</p>
	<p style="text-align: center;">16.02.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">3.</p>
	<p>Filing complaint case against NIPL by JSPCB as per Environment Protection Act, 1986 (APPROVAL)</p>
	<p style="text-align: center;">06.04.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">4.</p>
	<p>As per the Hon'ble NGT order JSPCB imposed penalty of Rs. 5,36,32,000 against NIPL</p>
	<p style="text-align: center;">21.03.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">5.</p>
	<p>NIPL deposited the penalty amount Rs. 5,36,32,000</p>
	<p style="text-align: center;">05.04.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">6.</p>

Sl. No.	Observation																
	<p>NIPL has informed MoEF&CC about this payment against violation) 07.04.2023</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p> <p>COMPLIANCE TO DIRECTION - 3 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p> <p>Direction - 3</p> <p>Hon'ble NGT directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p> <p>Compliance</p> <table border="1" data-bbox="295 761 1588 1713"> <thead> <tr> <th data-bbox="295 761 861 795">Sl. No.</th> <th data-bbox="295 795 861 828">Compliance</th> <th data-bbox="295 828 861 862">Date</th> <th data-bbox="295 862 1588 896">Remarks</th> </tr> </thead> <tbody> <tr> <td data-bbox="295 896 861 929">1.</td> <td data-bbox="295 929 861 963">NIPL submitted EC compliance, CSR, GBD</td> <td data-bbox="295 963 861 996">14.12.2022</td> <td data-bbox="295 996 1588 1030">Copy of the letter is uploaded alongwith ADS reply.</td> </tr> <tr> <td data-bbox="295 1030 861 1064">1.</td> <td data-bbox="295 1064 861 1097">NIPL submitted application for TOR amendment through PARIVESH portal of MoEF&CC. Affidavit to Hon'ble NGT</td> <td data-bbox="295 1097 861 1131">19.10.2023</td> <td data-bbox="295 1131 1588 1164">Copy of the affidavit is uploaded alongwith ADS reply.</td> </tr> <tr> <td colspan="4" data-bbox="295 1164 1588 1198">Compliance of the Joint Committee report - is uploaded alongwith ADS reply.</td> </tr> </tbody> </table>	Sl. No.	Compliance	Date	Remarks	1.	NIPL submitted EC compliance, CSR, GBD	14.12.2022	Copy of the letter is uploaded alongwith ADS reply.	1.	NIPL submitted application for TOR amendment through PARIVESH portal of MoEF&CC. Affidavit to Hon'ble NGT	19.10.2023	Copy of the affidavit is uploaded alongwith ADS reply.	Compliance of the Joint Committee report - is uploaded alongwith ADS reply.			
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2	<p>The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].</p> <p>Reply: There are two court cases/ directions from statutory bodies against the project.</p> <p>CASE -1</p> <table border="1" data-bbox="295 1993 1588 2072"> <thead> <tr> <th data-bbox="295 1993 1588 2027">Sl. No.</th> <th data-bbox="295 2027 1588 2072">Details of Court Case</th> </tr> </thead> <tbody> </tbody> </table>	Sl. No.	Details of Court Case														
Sl. No.	Details of Court Case																

Sl. No.	Observation
Case - 1	
1.	Name of the Court / Tribunal
	Hon'ble National Green Tribunal (Principal Bench)
2.	Case No.
	O.A. 426/2021
3.	Party of the case
	Dasai Munda & Ors.
	Vs.
	State of Jharkhand
4.	Grievance
	Toxic emission from industry of M/s. Nilachal Iron & Power Limited causing serious health hazards, damaging crops and environment as well. Construction work of 600 TPD Sponge Iron Plant, 3 X 15 T Crucible Steel Melting Shop, C.C.M is started without any EC.
5.	Date of hearing
	25.01.2022 (through video conference)
6.	Court Direction / order
	25.01.2022
	Plant visit to be done by Joint Committee comprising of CPCB, State PCB, SEIAA Jharkhand, District Magistrate, Plant visit of Joint Committee of CPCB, State PCB, SEIAA Jharkhand, District Magistrate, Saraikela Kharswan.
	Factual and Action Taken Report may be submitted to court within 3 months.
	List the matter for consideration on 28.04.2022
7.	Date of hearing
	12.09.2022

Sl. No.	Observation
8.	<p>Court Direction / order</p> <p>Vide order dated 25.01.2022, Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikela Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months.</p> <p>Report of the Joint Committee has been filed on 11.09.2022.</p>
9.	<p>Date of hearing</p> <p>05.01.2023</p>
10.	<p>Court Direction / order</p> <p>NGT passed order - 05.01.2023</p> <p>1.Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p>2. JSPCB is directed to check whether the 12 MW CPP was installed in 2018 alongwith CTE/CTO</p> <p>3. JSPCB is also directed to check whether the plant expansion was done before the closure notice issued by JSPCB.</p> <p>1. JSPCB is directed to take appropriate proceedings for imposition of environmental compensation.</p> <p>1. NIPL is directed to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p>
11.	<p>updated status and compliance of the court orders and directions</p> <p>Already described in <u>Submission w.r.t. Note – 1</u></p>
<u>CASE -2</u>	
Sl. No.	Details of Court Case
Case-2	
1.	Name of the Court / Tribunal

Sl. No.	Observation
	<p>Chief Judicial Magistrate, Saraikela, Jharkhand</p> <p>2.</p> <p>Case No.</p> <p>1. 342 / 2023</p> <p>4.</p> <p>Party of the case</p> <p>JSPCB Vs. NIPL</p> <p>5.</p> <p>Grievance</p> <p>Complaint u/s. 200 of the Code of Criminal Procedure, 1973 (The accused has installed and have since been operating 1 x 600 TPD capacity Iron Rotary Kiln, 3 x 10 TPD SMS CCM, 23000 TPA Rolling Mill without obtaining Environmental Clearance as mandated in Environment Impact Assessment Notification, 2006 issued vide S.O 1533(E) dated 14s September,2006 by government of India, Ministry of Environment, Forest & Climate Change.</p> <p>6.</p> <p>updated status and compliance of the court orders and directions</p> <p>E-Court Status (downloaded) is uploaded alongwith ADS reply.</p>
3	<p>The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.</p> <p>Reply: As per the advice of Hon'ble EAC, the Remediation Plan and the Natural and Community Resource Augmentation Plan has been revised and the same is incorporated in the Revised EIA/EMP Report.</p> <p>Brief of the Remediation Plan and the Natural and Community Resource Augmentation Plan is updated at para 48.4.17 above.</p>
4	<p>The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.</p> <p>Reply: As per the advice of Hon'ble EAC, the engineering drawing has been revised.</p>

Sl. No.	Observation						
	<p>Three (3) separate drawings have been prepared.</p> <p>Drawing - 1</p> <ul style="list-style-type: none"> • Covers Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. • Roads are not abruptly terminated at any point. Roads have proper looping. • Traffic Flow have been shown in the drawing along road with entry and exit. • <p>Drawing - 2</p> <ul style="list-style-type: none"> • Indicating road networking, • Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. • <p>Drawing - 3</p> <ul style="list-style-type: none"> • Shows contour map with Bench mark, • Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. • RWH details with calculations. 						
5	<p>The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.</p> <p>Reply: The public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action - it has been revised by addressing all the issues. The revised the action plan has been prepared as per Ministry's O.M. dated 30.09.2020.</p> <p>Details of the Public Hearing along with the point-wise compliance to the issues, raised during this meeting along with the action plan and budgetary provision is updated at para 48.4.14 above.</p>						
6	<p>The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.</p> <p>Reply: Out of 60.87 Acres existing plant area green belt has been developed on 21.86 acres land comprising of around 22000 saplings. Photographs related to Green Belt Development are uploaded alongwith ADS Reply.</p>						
7	<p>The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.</p> <p>Reply: The concern of Hon'ble EAC over the House keeping issues have been addressed on very serious mode. It is respectfully submitted that after the concern of Hon'ble EAC, NIPL has constructed 4 new sheds for storing the row material inside the plant. Presently, 4 new and 2 exiting a total of 6 sheds are available inside the plant the details of which are as follows:</p> <table border="1" data-bbox="295 1899 1596 2083"> <thead> <tr> <th data-bbox="295 1899 335 1926">SN</th> <th data-bbox="295 1933 459 1960">Name of shed</th> <th data-bbox="874 1995 1023 2022">Area (acers)</th> </tr> </thead> <tbody> <tr> <td colspan="3" data-bbox="295 2056 497 2083">Storage material</td> </tr> </tbody> </table>	SN	Name of shed	Area (acers)	Storage material		
SN	Name of shed	Area (acers)					
Storage material							

Sl. No.	Observation
	<p style="text-align: center;">Storage capacity</p> <p>1 Shed-1 Coal 25000 T 1.1</p> <p>2 Shed-2, 3, 4 Pellet 25000 T 0.95</p> <p>3 Shed-5 Dolo char 18000 T 0.7</p> <p>4 Shed-6 Sponge 30000 T 0.5</p> <p>5 Shed-7 Charcoal 10000 T 0.2</p> <p>All Internal roads and drains have been made into Pacca. The detail breakup of road feature is listed in the below table;</p> <p>SN Road feature</p>

Sl. No.	Observation Completed
1	SMS culvert to 3 no Gate 300x12 m
2	Coal Hopper to Coal shed No-03 200x12 m
3	Coal shed No-03 to DRI 100 TPD towards store 44x8m
4	PH Load out RMP Area 20x20.3 m
5	Main Gate to SMS Calvert 30x20m
6	Patches between 100 to 350 TDP DRI area 30x20m
7	Admin to Main gate 300x15m
8	Admin To Power plant 80x6m
9	Power plant to Material Handling Area 75mx15
10	Others utilities

Sl. No.	Observation						
	<p style="text-align: center;">300mx20m</p> <p>Total area made pucca</p> <p style="text-align: center;">1379m</p> <p><u>Action Taken for Pollution controlling Measures</u></p> <p>-</p> <ul style="list-style-type: none"> • Material handling unit store raw material in such a way that heap should not be higher than 5 meter to prevent fire and smog. • NIPL has taken action and ensure that the top of truck must be covered with tarpaulin to avoid spillage or dusting of raw material. It is also ensured that trucks are not over loaded as well as there is no spillage during transportation. • Construction of road & RCC Pucca flooring has been done in the material handling area. • Continuous water sprinkling system has been installed in the sheds to prevent dusting, fire & smoke. • Proper drainage system has been provided in all storage area. • Dry fog system has been installed in the material handling area to suppress the dust emission. • NIPL has developed regular sweeping of dust from internal and main road and also ensure that there is adequate space for free movement of vehicles. • An onsite emergency plan has been prepared and implemented in the material handling unit. <p><u>Action plan for Pollution controlling Measures</u></p> <p>-</p> <ul style="list-style-type: none"> • Installation of collection tank in the material handling area so that water drained from sprinkling & runoff is collected at a common tank and can be reused after screening. • Development of systemic approach for regular cleaning and wetting of the floor area within the premises. • Development of fixed pipe network with sufficient water storage and pump to prevent fugitive emission during loading/unloading. • NIPL will construct compound wall all along periphery of the premises with minimum 9 meters height with dust containment cum suppression system in the material handling area. • NIPL will develop three rows plantation with tall growing trees all along the periphery of the material handling premises, inside & outside of the premises along with road <p>Apart from the all these measures the company has been endeavouring for continual improvement in the overall housekeeping of the plant.</p>						
8	<p>The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.</p> <p>Reply:</p> <p>As per KYA findings as well as ground truth verification, the villages nearby to the project site are as follows:</p> <table style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th style="text-align: center;">Sl. No.</th> </tr> <tr> <th style="text-align: center;">Village</th> </tr> <tr> <th style="text-align: center;">Distance (Km)</th> </tr> <tr> <th style="text-align: center;">Direction</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> </tr> <tr> <td style="text-align: center;">Raghunathpur</td> </tr> </tbody> </table>	Sl. No.	Village	Distance (Km)	Direction	1	Raghunathpur
Sl. No.							
Village							
Distance (Km)							
Direction							
1							
Raghunathpur							

Sl. No.	Observation
2	0.25 WEST
Raipur	
3	1.0 NORTH
Ratanpur	
4	0.5 WEST
Kanki	
5	0.6 EAST
Raimara	
6	1.0 EAST
Manipur	
7	1.25 NORTH EAST
Karangura	
8	0.65 SOUTH
Gidibera	
	1.5

Sl. No.	Observation
	NORTH EAST
9	Baijnathpur
	2.0
	WEST
10	Manoharpur
	1.5
	WEST
11	Tilepada
	1
	SOUTH WEST
As per KYA findings as well as ground truth verification, the schools nearby to the project site are as follows:	
	Sl. No.
	Schools
	Distance
	(Km)
	Direction
	1
Raghunathpur Middle School	0.25
	West
	2
Kunki Prathamik Vidyalaya	0.5
	NE
	3
Gidibera Primary School	1.0

Sl. No.	Observation
	NW
	4
Bankipur Primary School	
	1.0
	S
	5
Nav Prathamik Vidyalaya, Karunga	
	1.0
	SE
	6
Ramaira Primary School	
	1.8
	E
	7
Kandra High school	
	2.5
	SW
	8
Gurukul World Primary School	
	2.3
	S
	9
Rajendra Public School	
	2.75
	S
	10
Hurang Middle School	
	3.3
	SW

Sl. No.	Observation						
	<p>Detailed environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas have been described in Remediation Plan.</p> <p>Apart from the above green belt development has been planned all along the plant boundary to mitigate the project impacts on these habitations and sensitive areas.</p> <p>More over the plant is envisaged to follow ZERO LIQUID DISCHARGE concept.</p>						
9	<p>The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non-compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.</p> <p>Reply:</p> <p>Based on the recommendation of Hon'ble EAC, the point-wise ATR dated 20.09.2023 was submitted to the Regional Office Ranchi with a request to issue closure report. Copy of the ATR is uploaded alongwith ADS Reply.</p> <p>Based on the plant visit, dated 27.09.2023 the IRO, Ranchi has issued CCR on 12.10.2023. Copy of the CCR is uploaded alongwith ADS Reply.</p> <p>The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition.</p> <p>With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance.</p> <p>The PP has taken immediate action on it and ATR against the noted conditions and the ATR is submitted to IRO Ranchi vide letter dated 19.10.2023. Copy of the ATR along with acknowledgement of receipt from IRO, Ranchi is uploaded alongwith ADS Reply.</p>						
10.	<p>The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.</p> <p>Reply:</p> <p>Village Adoption program consisting of need - based community development.</p> <p><u>Adoption of Raghunathpur Village</u></p> <table border="1" data-bbox="295 1272 1588 1682"> <thead> <tr> <th data-bbox="295 1272 877 1406"></th> <th data-bbox="877 1272 989 1406">Village Distance (Km)</th> <th data-bbox="989 1272 1588 1406">Direction</th> </tr> </thead> <tbody> <tr> <td data-bbox="295 1406 877 1682">Raghunathpur</td> <td data-bbox="877 1406 989 1682">0.25</td> <td data-bbox="989 1406 1588 1682">WEST</td> </tr> </tbody> </table> <p>Undertaking w.r.t to Village adoption is uploaded alongwith ADS Reply.</p>		Village Distance (Km)	Direction	Raghunathpur	0.25	WEST
	Village Distance (Km)	Direction					
Raghunathpur	0.25	WEST					
11	The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.						
12	The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.						

Written submission by the PP:

1. During the meeting, based on the deliberations made by the EAC, the project proponent through email dated 08.11.2023 submitted the following information:

Sl. No.	Details sought	Reply
1.	Revised CCR details	The same is updated at para 48.4.19 above
1.	Violation Penalty details	The same is updated at para 48.4.17 above
1.	NGT Court case details and Orders	The same is updated at para 48.4.18 above
1.	Compliance to CEPI Guidelines	The same is updated at para 48.4.20 above
1.	Justification for high PM values	<p>PM₁₀ values have been found exceeding 80 $\mu\text{g}/\text{m}^3$ at following 3 locations.</p> <ol style="list-style-type: none"> 1. Near Project Site (Raipur) - 86 $\mu\text{g}/\text{m}^3$ 2. Kandra - 90 $\mu\text{g}/\text{m}^3$ 3. Gamharia - 86 $\mu\text{g}/\text{m}^3$ <p>These considerably high values may be attributed mainly due to the vehicular emissions, industrial activities and other commercial activities in the area. However, all these values are within the stipulated limit of 100 $\mu\text{g}/\text{m}^3$.</p>
1.	Road Map for Carbon Sequestration	The PP has submitted the details of carbon footprint and carbon sequestration along with the mitigation measures to reduce carbon footprints.

3.4.3. Deliberations by the committee in previous meetings

Date of EAC 1 :04/09/2023

Deliberations of EAC 1 :
Deliberations by the Committee

1. The Committee noted the following:

1. The EAC was appraised that “an application vide Application No. 426 of 2021 was filed before the Hon’ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crops as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 15 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon’ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Unit and submitted the Report to the Hon’ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard.” The EAC is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon’ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.
2. The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].
3. The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.
4. The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.
5. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry’s O.M. dated 30.09.2020.
6. The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.
7. The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.
8. The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.
9. The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non-compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.
10. The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.
11. The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.
12. The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.

3.4.4. Deliberations by the EAC in current meetings

Deliberations by the Committee

1. The Committee noted the following:
2. The instant proposal is for expansion of existing sponge iron plant through installation of 2 X 600 TPD DRI kilns along with installation of Steel Melting Shop (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM and Metal Recovery Plant), Rolling Mill (2,30,000 TPA) and 49 MW (37 MW WHRB based + 12 MW AFBC based) capacity Captive Power Plant – under violation.
3. The existing project was accorded environmental clearance Ref. F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009. Consent to Operate for the existing unit was accorded by Jharkhand State Pollution Control Board vide Ir. No.JSPCB/HO/RNC/CTO-14798208/2023/986 dated 06.06.2023. The validity of CTO is up to 30.06.2024.
4. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
5. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
6. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
7. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.
8. The Committee observed that the instant proposal is in violation as below:
 - M/s. Nilachal Iron & Power Limited (NIPL) applied for Environmental Clearance (EC) for proposed expansion of its existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand. Accordingly, Terms of Reference (TOR) issued by MoEF&CC., Ref. File No. J -11011/662-2008-IA II (I), dated 06.09.2020 and TOR was amended on 12.02.2021, Amendment due to change in WHRB based CPP capacity from 38 MW to 45 MW. However, due to COVID – 19 pandemic, number of local residents lost their job and there was a huge demand of employment. To cope with the unprecedented socio-economic situation, the company was almost compelled to commence part of the project implementation of its above mentioned expansion proposal, which was violation of EIA Notification, 2006 and its subsequent amendment.

1. Penalty Calculation

In compliance of Hon'ble NGT order, dated 05.01.2023, JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments. (Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021).

PENALTY CALCULATION

Penalty = 1 % of the Project Cost + 0.25% of the turnover
 = 1% of Rs. 419.03 Crores + 0.25% of Rs. 469.16 Crores
 = Rs. 4.1903 Crores + Rs. 1.1729 Crores

= Rs. 5,36,32,000 /-

Penalty amount was determined based on the calculation mentioned in the MoEF&CC O.M. dated 07.07.2021 (i.e. 1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation)

1. Remediation Plan

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			Tot (Rs. In
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
1	Land Environment					
	A	Assistance to farmers by providing seedlings, manure and Biofertilizers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
	B	Providing Bund maker, Ridger, plough for agriculture purpose to the farmers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
2	Air Environment					
	A	Repairing/Concreting of village roads for better connectivity in the villages.	Roads (Concreting) in Village Pendebera, Dumra	Roads (Concreting) in Village Raghunathpur, Gidhibera	Road (Repairing) in Village Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	15	10	2	27
	B	Avenue Plantation, Plantation in Schools, Health centres etc.	5,000 saplings in Raghunathpur, Raipur, Ratanpur	3,000 saplings in Pindebera, Kunki	2,000 saplings in Dumra, Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2.5	1.5	1.5	5.5
	C	Solar Panels in schools	Schools in Raghunathpur, Kunki, and Gidhibera	Schools in Bankipur, Ramaira and Kandra	Schools in Dumra and Hurang	
		BUDGETARY PROVISION (Rs. in Lakhs)	4	3	1.5	8.5
3	Water Environment					
	A	Renovation of village ponds (Includes Cleaning / desiltation, concrete Lining and	Raghunathpur and Baijnathpur 1 Pond from	Manoharpur, Dumra 1 pond from each village	1 pond from Raipur village	

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)				Total (Rs. In Lakhs)
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)		
		plantation)	each village				
		BUDGETARY PROVISION (Rs. in Lakhs)	5	5	2		12
	B	Rain water harvesting pit in schools	Raghunathpur - 2 pits and Kunki - 2 pit	Gidhibera - 1 pits Hurang - 1 pit	Bankipur - 1 pits Kandra - 1 pit		
		BUDGETARY PROVISION (Rs. in Lakhs)	10	5	5		20
	C	Drinking water facilities at schools / anganwari kendra and health centre	Raghunathpur and Gidhibera (2 schools and 1 Anganwari Kendra)	Dumra Health Centre, School and Anganwari	Schools in Bankipur, Kandra and Hurang		
		BUDGETARY PROVISION (Rs. in Lakhs)	1.5	1	1		3.5
4	Noise Environment						
	A	Providing ENT related equipments in Dumra Health Centre.					
		BUDGETARY PROVISION (Rs. in Lakhs)	5				5
	B	Hearing Aid to the Oldage Citizens					
		BUDGETARY PROVISION (Rs. in Lakhs)	2	1			3
4	Biological Environment						
	A	Adoption of Land in nearby area for development of green belt					
		BUDGETARY PROVISION (Rs. in Lakhs)	10				10
						Total	

1. Natural & Community Resource Augmentation Plan

Sl. No.	Activity Description	Physical Target (Year Wise)				Total
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)		
1	Installation of Bio-degradable waste converter (Make: Reddonatura, Capacity: 75 kg/day) - Common for Raghunathpur,					

Sl. No.	Activity Description	Physical Target (Year Wise)			Total
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
	Raipur and Ratanpur.				
	BUDGETARY PROVISION (Rs. in Lakhs)	5			5
2	Providing 3R Waste Containers at schools, health center and Anganwari Kendra to facilitate Swachh Bharat Mission.				
	BUDGETARY PROVISION (Rs. in Lakhs)	1	0.25	0.25	1.5
3	Veternary Clinic facility in Raghunathpur Samudaik Bhawan				
	BUDGETARY PROVISION (Rs. in Lakhs)	2	2	2	6
4	Renovation of Community Hall	Raghunathpur & Raipur	Dumra & Manoharpur		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
5	Renovation of School building	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	4	2		6
6	Development of Play ground at Raipur				
	BUDGETARY PROVISION (Rs. in Lakhs)	1			1
7	Sanitary unit renovation in Health Centre / schools	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
				Total	31.5

1. Summary of Remediation Plan, Natural & Community Resource Augmentation Plan

S.No.	Aspects	Budget (Rs. In Lakhs)
1.	Estimated Cost on remediation plan based on the damage assessment due to violation	104.50
2.	Natural & Community Resource Augmentation Plan	31.50
	Total	136.00

- The Committee deliberated on the damage assessment report comprising of remediation plan and natural and community resource augmentation plan and found it satisfactory.
- The total project area is 34.80 Ha (86.00 Acres) [Private land: 59.78 Acres and Govt. Land : 26.32 Acres]. This land is under the possession of the company.
 - The EAC noted that the project is located in Critically Polluted Area and also deliberated on the submitted mitigation plan in accordance to CEPI guidelines as detailed in para 48.3.20 above. The EAC is of the opinion that the mitigation plans shall be strictly implemented.
 - There is a rich habitation near the project site including the villages, schools and other sensitive areas within the

study area of the project site. The EAC is of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact of the project activities on these sensitive areas.

4. Subarnarekha River is flowing at a distance of about 3.5 kms. in North direction w.r.t the Project Site. Besides, there are several ponds / small nallas existing within the study area. The EAC is of the opinion that water body shall not be disturbed. Mitigation measures w.r.t. safeguarding the water body shall be prepared and implemented.
5. Existing Water requirement is 620 m³/day which is obtained from Swarnarekha river. The water requirement for the proposed project is estimated as 2,110 m³/day. Thus total of 2730 m³/day of water will be required post expansion. Out of which 2355 m³/day of fresh water requirement will be obtained from Swarnarekha river and the remaining requirement of 375 m³/day will be met from recycled water in process. The EAC deliberated on the water requirement and found it satisfactory.
6. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and is of the opinion that the mitigation measures to minimise the pollution shall be strictly implemented.
7. The EAC noted that there are court case against the project as detailed in para 48.14.18 above. The EAC deliberated on the orders of the court.
8. The PP has submitted that they have developed green belt in an area of 8.85 Ha (21.86 acre) comprising of 22,000 saplings. Total Green belt area will be 13.92 Ha (34.40 Acres), i.e. 40% of the total project area, after expansion. The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that the greenbelt development shall be completed in a period of 1 year.
9. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
10. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
11. The EAC deliberated on the certified compliance report of IRO, ATR submitted by PP and the review reports of IRO, MoEFCC and is of the opinion that PP shall strictly comply with the observations of IRO.
12. The EAC deliberated on the submission of ADS reply by the project proponent and found it satisfactory.
13. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.
14. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
15. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
16. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

Recommendations of the Committee:

1. In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

3.4.5. Recommendation of EAC

Recommended (Subject to submission of requisite information/ documents)

3.4.6. Details of Environment Conditions

3.4.6.1. Specific

N/A

3.4.6.2. Standard

3(a)	Metallurgical Industries (ferrous and non ferrous)
Statutory compliance	
1.	The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
2.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
Air Quality Monitoring and Preservation	
1.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04/06 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous and their no's.)
2.	The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
3.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
5.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
6.	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
7.	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
8.	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
9.	Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.

10.	The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
11.	The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
12.	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
13.	Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
14.	Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
15.	The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
16.	Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
17.	Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
18.	The particulate matter emissions from the process stacks shall be less than 30 mg/Nm ³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
19.	Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.

Air Quality Monitoring and Preservation in case of Ferro Alloy Plants

1.	Briquetting and Jigging plant shall be installed in Ferro Alloys Plant.
2.	The PP shall minimize the evaporation losses in jigging operation to less than 10% using suitable advanced process.
3.	The 4th hole extraction system shall be provided in the Sub Merged Arc Furnaces and EAF.
4.	Industry is going to use silica quartz in large quantities and going to produce Silico Manganese and Ferro Silicon alloy steel. Therefore, it is necessary to control silica/quartz exposures at production Departments, not only emission norms as per Indian Factories Act. The permissible limit for silica/quartz should be within 10 mg/m ³ for total dust as per Indian Factories Act. Therefore, it is recommended to monitor personal and area exposures for silica quartz dust in the process plants. (in case of Silico Manganese and Ferro Silicon alloy steel)
5.	No Ferro-chrome production shall be carried out without prior Environmental clearance from MOEF&CC.

Air Quality Monitoring and Preservation in case of Aluminium Smelter / Aluminium Refinery

1.	Adopt measures to recover fluoride gas from electrolytic cells and recycle the same in the process.
2.	Practice use of low-sulphur tars for baking anodes

3.	Adopt dry scrubbing combined with incineration in order to control emissions of tar and volatile organic compounds (VOCs). The waste heat shall be recovered from the flue gases of incinerator.
4.	Make efforts to increase the life of pot lining through better construction and operating techniques.
5.	Recycle alumina dust collected in ESPs installed in calciner.
6.	Design the pot roofs with louvers and roof ventilators
Air Quality Monitoring and Preservation in case of DI Pipe	
1.	Ductile Iron (DI) plant shall have the following provisions: a. Bag filter for Zn coating and Mg converter area. b. Wet scrubbers in paint and bitumen coating area. c. Bag Filter in Cement lining area. d. PTFE dipped bags shall be used in the plant. e. PM emissions from BF in Zinc coating area shall be 5 mg/Nm ³ . f. ETP with recycling facility shall be included.
Air Quality Monitoring and Preservation in case of BOF	
1.	Basic Oxygen Furnace (BOF) gas shall be cleaned dry
Water Quality Monitoring and Preservation	
1.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
3.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
5.	Tyre washing facilities shall be provided at the entrance of the plant gates.
6.	Water meters shall be provided at the inlet to all unit processes in the steel plants.
7.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
8.	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
9.	All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
10.	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
Water Quality Monitoring and Preservation in case of Rolling Mills	

1.	The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time. (in case of rolling mills)
2.	Cold Rolling Mill (CRM), color coating and galvanizing plants shall have CETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF. (in case of cold rolling mills)
Water Quality Monitoring and Preservation in case of Aluminium Shelter	
1.	Reduce water consumption in bauxite beneficiation and alumina refinery by concentrating the solids in the tailings.
Noise Monitoring and Prevention	
1.	Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
2.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
Energy Conservation Measures	
1.	Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
2.	Restrict Gas flaring to < 1%.
3.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
4.	Provide LED lights in their offices and residential areas.
Energy Conservation Measures in case of Reheating Furnace	
1.	Ensure installation of regenerative/recuperative type burners on all reheating furnaces.
2.	The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
3.	Practice hot charging of slabs and billets/blooms as far as possible.
4.	Ensure installation of regenerative type burners on all reheating furnaces
Energy Conservation Measures in case of Blast Furnace	
1.	Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
Energy Conservation Measures in case of DRI Kilns (Sponge Iron)	
1.	The project proponent shall provide waste heat recovery system on the DRI Kilns.
2.	The dolochar generated shall be used for power generation.
3.	Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.

4.	The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.
Waste Management	
1.	Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
2.	Kitchen waste shall be composted or converted to biogas for further use.
3.	Used refractories shall be recycled as far as possible.
4.	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
5.	The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at https://cpcb.nic.in/technical-guidelines-3/ . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
6.	A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
7.	Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible.
Waste Management in case of Sinter Plant	
1.	SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
2.	Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
3.	Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
Waste Management in case of Aluminium Smelter/ Aluminium Refinery	
1.	A plan for 100 % utilisation of red mud generated shall be implemented. Under the Plan, MOU with shall be signed with potential buyers including cement companies for supply of red mud.
2.	The red mud generated from the project shall be stored in the red mud pond lined with impervious clay prior to use to prevent leakage, designed as per the CPCB guidelines with proper leachate collection system. Ground water shall be monitored regularly all around the red mud disposal area and report submitted to the Regional Office of the Ministry. Proper care shall be taken to ensure no run off or seepage from the red mud disposal site to natural drainage.
Green Belt	

1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
2.	Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
3.	Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

Public Hearing and Human Health Issues

1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
3.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.
5.	All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC. PP shall adopt nearby villages and prepare and implement a robust plan to develop them into model villages in next 10 years.

Environment Management

1.	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
2.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
3.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4.	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

Miscellaneous

1.	The project proponent shall make public the environmental clearance granted for their project along with the
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	environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
2.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
5.	Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
6.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
7.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
8.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
9.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
11.	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

16.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
17.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Expansion of existing steel plant -M. S Ingots/Billets from 59400 TPA to 155000 TPA; Re-Rolled product through hot charging based rolling mill from 56,430 TPA to 1,50,000 TPA by Indian Ispat Works Pvt Ltd located at plot no 36 (Part),37 & 38, Industrial area Rawabhata , Tehsil & District-Raipur (C.G) by INDIAN ISPAT WORKS PRIVATE LIMITED located at RAIPUR,CHHATTISGARH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/CG/IND1/442888/2023	IA-J-11011/342/2023-IA-II(IND-I)	17/10/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.5.2. Project Salient Features

[Proposal No. IA/CG/IND1/442888/2023, File No. IA-J-11011/342/2023-IA-II-(IND-I)]
[Consultant: Parivesh Environmental Engineering Services; Valid upto: 11.11.2024]

- 1.
- 2.
3. M/s. Indian Ispat Works Pvt Ltd has made an application online vide proposal no IA/CG/IND1/442888/2023 dated 17.10.2023 along with the application in prescribed format (CAF, Form – I Part A & B), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3(a) Metallurgical Industries (ferrous & non-ferrous), under Category “A” of the schedule of the EIA Notification, 2006 and attracts general conditions located proximity to Critically Polluted area as identified by the CPCB from time to time and appraised at Central Level.

1. Name of the EIA consultant: M/s. Parivesh Environmental Engineering Services [List of ACOs with their Certificate / Extension Letter No: NABET/EIA/2124/IA 0092 (Rev.02); valid till 11.11.2024, as on November 7, 2023].

Details submitted by Project proponent

1. The project of M/s. Indian Ispat Works Pvt Ltd at plot no 36 (Part),37 & 38, Industrial area Rawabhata, Tehsil & District-Raipur (C.G) for “Expansion of existing steel plant -M. S Ingots/Billets from 59400 TPA to 155000 TPA; Re-Rolled product through hot charging-based rolling mill from 56,430 TPA to 1,50,000 TPA.
1. The proposal was considered during the 48th meeting of the EAC for Industry-I sector held on 8th – 9th November, 2023. The deliberations and recommendations of EAC are as follows:



Ashim Shridhar <chamberashimshridhar@gmail.com>

ADVANCE SERVICE- O.A.156/2023; Dasai Mundai & Ors vs State of Jharkhand & Ors

1 message

Ashim Shridhar <chamberashimshridhar@gmail.com>
To: ranchijspcb@gmail.com

Thu, Jan 11, 2024 at 3:14 PM

Sir/ Madam

Please find attached herewith the following documents being filed on behalf of defendant no. 6- Nilachal Iron and Power Ltd in the captioned matter:

- i. Additional affidavit
- ii. Application for modification of order
- iii. Brief Synopsis

Regards

Ashim Shridhar**Advocate****Chamber of Ashim Shridhar**

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3 attachments**Dasai Munda- Application.pdf**

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